GOVERNMENT OF INDIA MINORITY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1417 ANSWERED ON:22.03.2012 CONSTITUTION OF NMDFC Shantha J.

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the States where the Minorities Development and Finance Corporation (NMDFC) has not yet been constituted alongwith the reasons therefor, State-wise;
- (b) the estimated loss of Central assistance on this account;
- (c) whether this has resulted in a setback for minority welfare works in these States;
- (d) if so, the reaction of the Government thereto; and
- (e) the steps taken to accelerate the pace for constitution of NMDFC in these States?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a): As per information available, State Minorities and Development Finance Corporations have not been set up in the States of Madhya Pradesh, Odisha, Jharkhand, Punjab, Haryana, Chhattisgarh, Jammu & Kashmir, Manipur, Nagaland, Goa, Arunachal Pradesh, Mizoram, Meghalaya and Sikkim. The constitution of State Minorities Development and Finance Corporation is the prerogative of the State Governments.
- (b) to (d): The National Minorities Development and Finance Corporation (NMDFC) was set up in 1994 as a national apex organization and implements its schemes through 38 State Channelising Agencies (SCAs) nominated by the respective State Governments / UT Administrations. Of these 38 SCAs, 14 SCAs are State Minorities Development and Finance Corporations. There has been no loss of Central assistance or setback for minority welfare work in the States / UTs where Minorities Development and Finance Corporations have not been set up as the existing SCAs implement the schemes of NMDFC.
- (e): Does not arise in view of (a) above.